



ROC.NO.3965/2014-B.SPL.

Sir/Madam,

SUB: NATIONAL HIGHWAYS TRIBUNAL - Filling up of the post of Presiding Officer of the National Highways Tribunal at Mumbai and also filling up the vacancies existing as well arising from time to time against the posts of Presiding Officer in the remaining Tribunals as and when required - Willingness from the eligible officers called for - Regarding.

REF: Letter No: NH-11014/8/2014-P&M, Dated: 11.06.2014, from the Under Secretary to the Government of India, Ministry of Road Transport & Highways (P&M Section), New Delhi.

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I am to state that the Under Secretary to the Government of India, Ministry of Road Transport & Highways (P&M Section), New Delhi, in his letter referred to above has stated that at present eight National Highways Tribunals have been set up one each at Bengaluru, Chandigarh, Chennai, Guwahati, Jabalpur, Kolkata, Lucknow and Mumbai and the Government of India have decided to make a fresh panel of candidates to fill up the post of Presiding Officer in National Highways Tribunal at Mumbai and also to fill up the vacancies existing as well arising from time to time against the posts of Presiding Officer in the remaining Tribunal as and when required. The letter of Under Secretary to the Government of India, New Delhi, was placed in the High Court Web site i.e., <http://hc.tap.nic.in>.

I am, therefore, directed, to request you to circulate the same among the District & Sessions Judges, working in your District/ Unit and the Officers, who were eligible may download the copy of above said letter from the High Court's Web Site and submit their willingness applications (in original), directly to the High Court, on or before 11.07.2014 by **SPEED POST or any other source**. Applications received after 11.07.2014 will not be forwarded.

Yours faithfully

S. Jagannadham
REGISTRAR (VIGILANCE)

To

1. The Chief Judge, City Civil Court, Hyderabad.
2. The Metropolitan Sessions Judge, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.
4. **THE PRL. DISTRICT AND SESSIONS JUDGES:**
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

Government of India
Ministry of Road Transport & Highways
(P&M Section)

Transport Bhawan,
1, Parliament Street,
New Delhi-110001.

File No. NH-11014/8/2014-P&M

Dated- 11th June, 2014.

To

The Registrars of all High Courts.(As per List)

Subject: Control of National Highways (Land & Traffic) Act, 2002- Application for appointment as Presiding Officer of the National Highways Tribunal.

I am directed to say that under the "Control of National Highways(Land & Traffic)Act, 2002, a total of eight National Highways Tribunals have been set up at Bengaluru, Chandigarh, Chennai, Guwahati, Jabalpur, Kolkata, Lucknow and Mumbai. The Act provides for control of land within the National Highways, right of way and traffic moving on the National Highways and also for the removal of unauthorized occupation thereon. The objectives of the Act are to be achieved through the National Highway Administration established under Section 3 of the Act. The appeals against the orders passed by the Highway Administrations under Sections 26, 27, 28, 36, 37 and 38 shall lie before the National Highway Tribunal established under Section 5 of the Act. The Tribunal consists of only one person known as Presiding Officer in the Pay Band-4[Rs.37000-67000] with Grade Pay of Rs. 10000/- per month.

2. Under Section 7 of the Act, for appointment as the Presiding Officer, a person has to be qualified to be a Judge of a High Court or he should have been a Member of the Indian Legal Service and should have held a post not less than Grade-II [Rs.14,300-18,300/-(pre-revised) of that service. Here it is specifically mentioned that a person has for at least ten years been an advocate of a High Court or of two or more such courts in succession is also eligible. The appointment to the post of Presiding Officer at National Highways Tribunals will be governed by the National Highways Tribunal(Procedure for appointment as Presiding Officer of the Tribunal) Rules, 2003. The service conditions of the officers appointed as Presiding Officers of the National Highways Tribunals will be governed by the National Highways Tribunal(Salaries, Allowances and other condition of service of Presiding Officer) Rules, 2005. Under Rule 13 of the said Rules, a person who has completed 60 years of age before the appointment shall not be appointed as Presiding Officer of a Tribunal.

3. In accordance with the aforesaid Rules, it has now been decided to make a fresh panel of candidates to fill up the post of Presiding Officer in the National Highways Tribunal at Mumbai and also to fill up the vacancies existing as well arising from time to time against the posts of Presiding Officer in the remaining Tribunals as and when required.

4. It is, therefore, requested that this circular may be given wide publicity amongst the eligible persons/officers and the names of the suitable and wiling persons/officers may be sent to the Under Secretary (P&M), Ministry of Road Transport and Highways, Transport

Contd./-

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Bhawan, 1, Parliament Street, New Delhi-110001 immediately and within a period of 45 days from the date of publication of the relevant vacancy circular in the leading National Newspapers along with following documents:

- (a) Complete Bio-Data of the persons/officers along with their service particulars, experience, qualifications, posts held, etc.
- (b) Certified copy of the CR Dossiers for latest five years(In the case of serving officers).
- (c) Bar Council Reports, if any, in the case of practicing advocates.
- (d) Vigilance clearance in the case of serving officers.
- (e) Income Tax Returns statement of last three years in the case of practicing advocates.

5. The Advocates who wish to apply for the posts may be advised to send their applications complete in all respects through the Registrars of the concerned High Court.

6. Advance copy of application will not be entertained.

Yours faithfully,



(Surajit Dutta)

Under Secretary to the Govt. of India

Tel:- 011-23753990

Copy to :-

1. The Secretary, Legislative Department, Govt. of India, Shastri Bhavan, New Delhi.
2. NIC – with the request to host this circular suitably on the website of the Ministry.